

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 232 & 233 OF 2019 IN
DFR NO. 4481 OF 2018

Dated: 27th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Indowind Energy Limited

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : None

ORDER

The learned counsel, Mr. Anantha Narayana M.G, appearing for the Appellant prays for 10 days' time to enable him to file necessary additional affidavit explaining the delay in filing the appeal.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

10 days time is granted to the learned counsel appearing for the Appellant to enable him to file necessary additional affidavit explaining the delay in filing the appeal. The learned counsel for the Appellant is permitted to file the same on or before 11.03.2019.

List this matter on **14.03.2019**, as requested.

(Ravindra Kumar Verma)
Technical Member

Bn/kt

(Justice N.K. Patil)
Judicial Member